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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No.223/2003

This the 30th day of January, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Shankar Prasad, Member (A)

Shri Bijender Kumar
S/o Shri Wazir Chand
R/o Village Chaprola, P.O. Dhateer,
Tehsil, Palwal Distt. Faridabad
(Haryana).Applicant
(By Advocate : Shri R.K. Tewari)

Versus

1. Commissioner of Police, Police Hqrs.
M.S.O. Building, I.P. Estate,
New Delhi.
2. Dy. Commissioner of Police, (Recruitment
Cell), Police Hqrs., MSO Building,
9th Floor, I.P. Estate,
New Delhi.Respondents

ORDER (ORAL)

Shri Justice V.S. Aggarwal, Chairman :

Respondents had advertised 2359 vacancies of Constables (Executive). The applicant was one of the candidates.

2. The applicant contends that he had undergone physical test and had qualified the same. Thereafter he had taken the written examination, which, according to him, was qualified by him and he was called for interview. He was again called for production of all the original qualification certificates on 23.9.2002. The result was declared, the applicant has not been finding its place in the list of successful candidates.

3. Learned counsel for the applicant has pointed out that the applicant is a graduate, he should have

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been given five extra marks being a graduate and the same positively has not been done. The applicant has represented to the respondents on 13.12.2002.

4. At this stage, when the representation of the applicant is pending, we deem it unnecessary to give any show cause notice to the respondents while disposing the present application because the rights of the respondents are not likely to be affected by it.

5. We direct the respondent No.2 to consider the aforesaid representation of the applicant and pass a speaking order in this regard preferably within four months from the date of receipt of the certified copy of the present order. In case, respondent No.2 is not competent authority, the representation of the applicant be forwarded to the competent authority to decide the same and decision in this regard be communicated to the applicant.

6. Subject to aforesaid, the present OA is disposed of at the admission stage itself.

Issue DASTI.

Shankar Prasad
(Shankar Prasad)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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